

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.3693 of 2020

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : None
For the Respondents : None

05/19.04.2021 The present writ petition is taken up today through Video conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No.1165-1201/2021 dated 18th April, 2021 passed by the Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunal and all other Courts in the State of Jharkhand will refrain themselves from all Court works for next seven days i.e., till 23rd April, 2021 in the wake of rapid/uncontrolled spread of COVID-19 pandemic.

No one appears on behalf of the parties.

It has been reported by the office that notice issued to the respondent no.6 through ordinary process has been received by his father, who has made signature on the back side of the notice. Hence, the service of notice upon the respondent no.6 is complete. However, no Vakalatnama has been filed on behalf of the said respondent.

Put up this case under the appropriate heading after four weeks.

(Rajesh Shankar, J.)

Rohit